

[Shri K. K. Shah]

(ii) The figures of expenditure relating to Television given in reply to part (a) of the Unstarred Question No. 2 by Dr. M. M. Das, answered on the 25th July, 1966, have been checked and found to be as indicated below:

Question	Reply already given	Revised reply
"(a) The amount spent during the current calendar year to date for television and the amount of foreign exchange counterpart of it."	"The total expenditure [on Television during the current calendar year up to June 1966 was Rs. 25.84 lakhs (approx.). The foreign exchange component was Rs. 5.28 lakhs (approx.)."	"The total expenditure on Television during the current calendar year upto June 1966 was Rs. 27.86 lakhs (approx.) The foreign exchange component was Rs. 5.28 lakhs (approx.)."

(iii) The figure of expenditure relating to Television given in reply to part (c) of the Unstarred Question No. 2883 by S/Shri H. C. Samanta, Bhagwat Jha Azad, M. L. Dwivedi and Subodh Hanada, answered on the 22nd August, 1966, has been checked and found to be as indicated below:—

Question	Reply already given	Revised reply
"(c) The expenditure incurred since its introduction."	"The expenditure incurred on TV since its introduction upto end of June 1966, is Rs. 66.96 lakhs approximately."	"The expenditure incurred on TV since its introduction upto end of June 1966 is Rs. 83.28 lakhs (approx.)"

12.00 hrs.

RE: MOTION FOR ADJOURNMENT AND CALLING ATTENTION NOTICES (Query)

Mr. Speaker: We shall now take up the calling attention.

Shri P. K. Deo (Kalahandi): I have given notice of an adjournment motion, Sir. That should have precedence.

Mr. Speaker: I am considering it. I have referred it to Government. I have postponed it. It is not a secret document. It has been placed on the Table; it is a public document and everybody has got a copy. It need not be raised now. I have not taken any decision on it.

Shri P. K. Deo: May I help you in arriving at a decision, Sir?

Mr. Speaker: There are dozens of adjournment motions. If each one of you begins explaining here, there will be no end.

Shri P. K. Deo: The whole State-Centre relationship is going to be jeopardised.

श्री एबी राव (पूरी): इसको तो निम्न नामा: बाहिये, यह बहुत महत्व भवता है।

Mr. Speaker: Will you kindly take your place?

Shri P. K. Deo: It is very unfair.

Mr. Speaker: May be. There are other adjournment motions also. I have not rejected it. It cannot be discussed on the floor of the House. (Interruption). I told you in my Chamber also and I am repeating it. (Interruptions). I seek guidance from the hon. members. After all, the CBI report is not a secret document.

श्री एबी राव : सी० बी० सी० रिपोर्ट पर सवाल की विद् गये हैं . . .

Shri Banga (Srikulam): May I take it that you have not taken any decision and you are going to give consideration to it and you will bring it before the House again tomorrow?

Mr. Speaker: Not in the House. The decision is taken by the Speaker in the Chamber.

Shri Banga: Will it be treated as pending and alive?

Mr. Speaker: That is exactly what I am saying. (Interruptions).

की राज सेवक बाबब (बाराबकी) :
तीन बार यह प्रश्न उठाया जा चुका है ।

Mr. Speaker: I can well understand the prejudice against Biju Patnaik. But the hon. Member should understand my position also. What should I do? Here are a dozen Calling Attention Notices and Adjournment Motions I did discuss this question with the hon. Member also. Naturally, I will have to get some information. This document is not secret, it was placed on the Table of the House (Interruption). Order, order. Every second the hon. Member is getting up and saying something. What am I to do? Let the hon. Member go on, I will sit down.

An hon. Member: Sir, may I draw your kind attention . . .

Mr. Speaker: Order, order. Everybody can draw my attention, but not to this adjournment motion. Because the hon. Member here raised it, now others are also trying to raise their points. May I request everybody to sit down.

श्री राज सेवक बाबब : तीन बार प्रश्न उठाया जा चुका है । लेकिन कुछ भी नहीं किया गया है ।

Mr. Speaker: I have some adjournment motions by Shri Madhu Limaye and others also. There are some questions of privilege also by Shri Madhu Limaye. Therefore, let us proceed now with the Calling Attention Notice.

12:57 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE

AIR VIOLATIONS AND HEAVY CONCENTRATION
OF TROOPS BY PAKISTAN ON
RAJASTHAN BORDER

श्री बलराम सिंह कुलवाहू (बिड़) :
मैं भारतीय-पाकीस्तान सीमा क्षेत्र के निम्न विषय की ओर ध्यान देने की आवश्यकता का ज्ञान

दिनांक हूँ और शर्मा करना हूँ कि वह इस बारे में एक बयान देने की कृपा करें :

"राजस्थान सीमा पर पाकिस्तान द्वारा हाल ही में वायु सीमा के उल्लंघन और वहाँ पर पाकिस्तानी सेना का भारी जमाव ।"

The Minister of Defence (Shri Swaran Singh): Mr. Speaker, Sir, Government have information about the location of Pakistani Armed Forces in West Pakistan across the Rajasthan border. No unusual concentration of Pakistani troops has taken place in this area recently which may cause us concern.

A Pakistani fighter aircraft violated Indian air space in the Barmer area of Rajasthan on 6th January 1967. A protest on this was lodged with the Government of Pakistan.

I would like to assure the House that we are keeping a close watch on all happenings across our borders which have a bearing on the security of our country and no measures will be spared to safeguard the territorial integrity of the country.

श्री बलराम सिंह कुलवाहू : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि पाकिस्तान द्वारा भारतीय सीमा की सुरक्षा के प्रश्न को खतरा पहुँचाने सम्बन्धी इस तरह की जो बार बार कार्रवाइयाँ होती हैं, उसको देखते हुए क्या शासन इस कार्यवाही को तात्कालिक घोषणा के प्रतिबन्ध नहीं मानता है ? यदि मानता है तो फिर भारत स्वयं को तात्कालिक घोषणा के अन्तर्गत से मुक्त क्यों नहीं कर लेता है ? और इसी तरह भारतीय सीमा के सामरिक महत्व के स्थानों पर पाकिस्तान द्वारा बिलकुल भी तैयारियाँ होती हैं उसी तरह की तैयारियाँ भारत की ओर से भी सुरक्षा की दृष्टि से क्यों नहीं की जाती हैं ?

Mr. Speaker: This is too long question. After all, we are only discussing about the air violations on the Rajasthan border. The